

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

114. IA/3054/2024 IN C.P. (IB)/1165(MB)2020

IN THE MATTER OF

Bharti Airtel Ltd.

VS

Credosync Infosoft Pvt. Ltd

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv.Manish Jha (VC)

For the Respondent:

ORDER

IA3054/2024: - The learned counsel for the Applicant prays for an adjournment so as to file an additional affidavit. In view of the request made adjourned to **01.08.2024.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)